

SUPREME COURT OF INDIA

Anand Kumar Jain

Vs.

State of U.P. & Ors.

C.A.No.3330 of 2011

(Dalveer Bhandari and Deepak Verma,JJ.,)

18.04.2011

ORDER

SLP.(Civil)No.4147 of 2008

1. Leave granted.

2. We have heard learned counsel for the parties. In this matter, the appellant has not been paid salary from 13.06.1990 to 27.09.1995. On consideration of the totality of the facts and circumstances of this case, we deem it appropriate to direct the respondent-U.P.State Transport Corporation to pay 30% of the salary to the appellant for the aforementioned period. Let that amount be paid within six weeks from today.

3. With these observations, the appeal is disposed of with no order as to cost.